

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4118  
ANSWERED ON:18.08.2010  
CO ORDINATION BETWEEN INVESTIGATING AGENCIES  
Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether due to lack of co-ordination between the Central Investigating Agencies and the State Investigating Agencies, the Central Vigilance Commission (CVC) and the Central Bureau of Investigation (CBI) are unable to take action against corrupt Central/State Government officials;
- (b) if so, whether the Government proposes to prepare a National Policy to check corruption in the country;
- (c) if so, the the details thereof;
- (d) whether the CBI has been unable to submit charge sheet against concerned officers due to non-cooperation of concerned Departments of the Centre and States;
- (e) if so, the details thereof;
- (f) whether permission for filing charge sheets in courts against a number of officials has not been granted to CBI; and
- (g) if so, the details thereof and the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS;AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) to (c): No, Sir. However, the Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include -

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.

(d) to (g): No, Sir. The CBI seeks sanction of prosecution against the corrupt Government officials/ public servants from the respective Appointing Authorities for their prosecution in the court of law.

Though a time limit of 3 months has been fixed for grant of sanction for prosecution, sometimes, there is delay in giving sanction of prosecution within the prescribed time. The delay is often caused due to detailed analysis of the available evidence, consultation with the CVC, State Governments/others agencies and sometimes non-availability of relevant documentary evidence. However, Government has also issued detailed guidelines for processing the proposal of prosecution sanction prescribing a time limit of 3 months. It is the responsibility of the Administrative Ministries to take decision in the matter within the prescribed timeframe. In the

event of any delay, the CVC reviews such cases from time to time.